

**रक्षा मन्त्री (श्री जगजीवन राम) :**

(क) जी नहीं । अफसर पद से नीचे के कार्मिकों के लिए पेंशन की दरों को हाल ही में 1975 में और अफसरों के लिए 1976/77 में संशोधित किया गया था । ये संशोधित दरें उन सब सेवा कार्मिकों को लागू होती हैं जो 1-1-1973 को अथवा उसके पश्चात् सेवा निवृत्त हो गये हैं ।

(ख) प्रश्न नहीं उठता ।

**Alleged Penetration of R.S.S. into Ranks of Government Officials**

4194. SHRI C. K. CHANDRAPPAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the fact that the RSS is making calculated efforts to penetrate into the ranks of the Government officials, to University Campuses and into the mass media owned by the Government;

(b) if so, what is the reaction of the Government thereto; and

(c) what steps have been taken to foil this dangerous aims of RSS?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):

(a) to (c). Government are not aware of any calculated efforts by the RSS to penetrate into the ranks of Government officials and in University campuses. However, orders exist which provide that any Government servant associated with the RSS or with its activities is liable to disciplinary action under the Conduct Rules applicable to him.

**Reconstitution of Film Censor Board**

4195. SHRI C. K. CHANDRAPPAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have reconstituted the Film Censor Board; and

(b) if so, who are its members at present?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) Not yet, Sir.

(b) Does not arise.

**Janata Cinema House for Low Income Group People**

4196. SHRI K. LAKKAPPA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are considering any scheme to provide Janata Cinema House for Low Income Group people; and

(b) if so, the main features thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) and (b). Cinema is a State subject. This Ministry have, however, recommended to the various State Governments/Union Territories amendment of their cinema construction regulations to enable the construction of small Cinema Houses for the benefit of Low Income Group people. It has been suggested to the State Governments that such Cinema Houses should have a seating capacity of, say, 500 in a hall, without a balcony, and costly trappings such as airconditioning, adequate space for car-parking, architectural designs like width of staircases, gangways etc. may not be insisted upon.